BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO. 5 OF 2025

IN

O.A. NO. 830 OF 2024

IN THE MATTER OF:

CHANDRAPAL SINGH …APPLICANT

VERSUS

GRAM PANCHAYAT HAZIAYAPUR & ORS. …RESPONDENTS

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	VERIFICATION REPORT ON BEHALF OF UPPCB IN COMPLIANCE OF THE ORDER DT. 09.03.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL	
	ANNEXURES	
2.	COPY OF THE INSPECTION REPORT ALONGWITH PHOTOGRAPHS OF SITE ANNEXED HEREWITH AS ANNEXURE R-1	
3.	COPY OF THE LETTER DT. 23.06.2026 ANNEXED HEREWITH AS ANNEXURE R-2	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON
COUNSEL FOR UPPCB
Bhanwar09jadon09@gmail.com| 9639286572

Date: 06.07.2026

Place: NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EA NO. 5 OF 2025

IN

OA NO. 830 OF 2024

IN THE MATTER OF:

CHANDRAPAL SINGH ....APPLICANT

VERSUS

GRAM PANCHAYAT HAZIYAPUR & ORS. ...RESPONDENT(s)

VERIFICATION REPORT ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDER DT. 09.03.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

I, Dr. Vishwanath Sharma aged about 49 years S/o Late Dr. Manoranjan Sharma presently posted as Regional Officer, U.P. Pollution Control Board, Aligarh do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present response.

2. That I state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

3. That the present matter was last listed for hearing on 09.03.2026 wherein the Hon'ble Tribunal directed as under:

"2. The above report discloses that work of laying of the hume pipe from the filtration chamber to the distant pond has not yet been completed and as per the assurance given, the same will be commenced approximately after 1.5 months. The report further discloses that there is partial construction work and domestic waste water is still being discharged into the existing pond. Hence, respondent no.3-DPRO, District Aligarh is required to take expeditious remedial action and submit the action taken report atleast one week before the next date of hearing.

3. The status of completion of the work will also be verified by UPPCB and status report will be submitted alteast one week before the next date of hearing."

4. That in compliance with the aforesaid order it is submitted that a site inspection was conducted by the UPPCB on 08.06.2026 to verify the work undertaken for disposal of untreated domestic wastewater generated from Village Hajiyapur. At the time of inspection, Mr. Lokesh (brother of the Gram Pradhan), Mr. Bhola, and Mr. Ram Kumar, residents of Hajiyapur, were present.

5. That during the inspection, the constructed silt catcher, drain, filtration chamber, and related infrastructure were found to be operational. Domestic wastewater generated from Village Hajiyapur was observed to be completely conveyed through the drain into the filtration chamber. Thereafter, the treated flow was found to be discharged through a hume pipe into a pond situated approximately 300 metres away.

Copy of the inspection report alongwith of Photographs of site taken during the inspection have been annexed herewith as **ANNEXURE R-1**.

GULAB RAI C.C. Court, Aligarh Regd. No-2772

02/07/2026

6. That during the inspection it was observed that housekeeping and cleanliness around the filtration chamber were not satisfactory. That solid waste and some stagnant water were found accumulated in the vicinity of the filtration chamber.

7. That the representative present at the site was informed during the inspection that the Ministry of Environment, Forest and Climate Change, Government of India, has notified the Solid Waste Management Rules, 2026, which have come into force from 01 April 2026. That in compliance with these Rules is mandatory not only for Urban Local Bodies but also for Rural Local Bodies.

8. That during the inspection, water accumulation was found in the pond located at the complaint site. That Mr. Lokesh, the representative of Gram Pradhan present at the site, informed that the pond had filled with water due to recent rainfall and that it would be levelled by filling it with soil.

9. That furthermore the Deponent has written a letter dt. 23.06.2026 to the DPRO, Aligarh to **expeditiously level the pond located at the site in question**, which was previously used for the disposal of domestic wastewater, and **inform upon completion of the work**. A Copy of the letter dt. 23.06.2026 has been annexed herewith as **ANNEXURE R-2.**

10. Hence, the present report is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

02/07/2026

DEPONENT

VERIFICATION

Verified at on this day of July, 2026, that the contents of the above affidavit from paragraphs 1 to 10 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY GULAB RAI C.C.Court,Aligarh Regd. No-2772 Govt. of India

02/07/2026

S.No 575 Date 02/7 Time ...
Solemnly affirmed Before me.....
Affidavit by Shri.....
Identified by Shri.....
Who has been heard the contains here
and have brought to my notice the Same
to be correct
place

02/07/2026

GULAB RAI
(Notary Govt. of India)
(Notary) G.O.I., Aligarh
Regd. No. 2772

ANNEXURE R-1

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन Execution Application No-5/2025 In Origional Application No-830/2024 चन्द्रपाल सिंह बनाम ग्राम पंचायत हजियापुर व अन्य में पारित आदेश दिनांक 09.03.2026 के अनुपालन में किये गये स्थलीय निरीक्षण की आख्या के सम्बन्ध में।

Brief About the Case :-

1. श्री चन्द्रपाल सिंह द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में ओ0ए0 संख्या–830/2024 दाखिल की गयी थी, जिसमें श्री चन्द्रपाल सिंह द्वारा ग्राम–हजियापुर में ग्राम प्रधान द्वारा वर्ष 2021 में उसके घर के सामने तालाब खुदवाने का कार्य गाटा संख्या–46, 56 एवं 246ख में लगभग–1500 Sq. Yard में शुरू कराया गया था, जिसमें लगभग 50 घरों का अशोधित घरेलू जलमल तालाब में एकत्रित/भण्डारण स्वास्थ्य के लिए खतरा पैदा कर रहा है तथा पर्यावरण पर प्रतिकूल प्रभाव डाल रहा है।

2. मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या–830/2024 चन्द्रपाल सिंह बनाम ग्राम पंचायत हजियापुर व अन्य में दिनांक 24.07.2024 को सुनवाई करते हुए निम्न निर्देशों के साथ ओ0ए0 संख्या–830/2024 को Disposed of किया गया था–

".....3. Hence, we dispose of the OA by permitting the Applicant to file a comprehensive complaint alongwith all the relevant supporting material to the Member Secretary, UPPCB, who on receipt of the same, will duly consider it and take appropriate remedial action, if required. Let this exercise be completed within a period of three months from the date of receipt of the complaint.

4. The OA is accordingly disposed of....."

3. Applicant द्वारा पुनः ओ0ए0 संख्या–1371/2024 चन्द्रपाल सिंह बनाम ग्राम पंचायत हजियापुर व अन्य मा0 अधिकरण में दाखिल की गयी, जिसमें मा0 अधिकरण द्वारा दिनांक 20.12.2024 को सुनवाई करते हुए निम्न आदेश पारित किये गये–

".....8. We, accordingly, treat this original application as execution application in original application no. 830/2024 and Registry shall renumber the same accordingly.

9. We issue notice to Member Secretary, UPSPCB to explain as to what action it has taken in compliance with Tribunal's order dated 24.07.2024 and complaint made by applicant vide letter dated 06.08.2024 and reply shall be submitted within one month.

10. List on 06.02.2025....."

तत्क्रम में बोर्ड मुख्यालय के पत्र दिनांक 30.01.2025 द्वारा जिला पंचायत राज अधिकारी, अलीगढ़ को पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा–5 में पर्यावरण, वन एवं जलवायु परिवर्तन मन्त्रालय, भारत सरकार की अधिसूचना संख्या–SO327(E) दिनांक 10.04.2021 द्वारा प्रत्यायोजित शक्तियों के अन्तर्गत निर्देशित किया गया कि ग्राम पंचायत हजियापुर से जनित होने वाले नगरीय सीवेज के शुद्धिकरण/निस्तारण तथा घरेलू ठोस अपशिष्ट के निस्तारण हेतु समुचित प्रबंधन करते हुए कृत कार्यवाही की अनुपालन आख्या बोर्ड मुख्यालय, लखनऊ प्रेषित करें। अनुपालन न किये जाने की दशा में अभियोजनात्मक कार्यवाही हेतु आप स्वयं उत्तरदायी होगें।

4. मा0 अधिकरण द्वारा ओ0ए0 संख्या–1371/2024 चन्द्रपाल सिंह बनाम ग्राम पंचायत हजियापुर व अन्य को Execution Application No-5/2025 In Original Application No-830/2024 (Earlier O.A. No.1371/2024) में दिनांक 17.01.2025 को परिवर्तित किया गया है।

5. मा0 अधिकरण द्वारा Execution Application No-5/2025 In Original Application No-830/2024 चन्द्रपाल सिंह बनाम ग्राम पंचायत हजियापुर व अन्य में दिनांक 06.02.2025 को सुनवाई करते हुए अगली तिथि दिनांक 15.05.2025 नियत की गयी।

6. मा0 अधिकरण द्वारा Execution Application No-5/2025 In Original Application No-830/2024 चन्द्रपाल सिंह बनाम ग्राम पंचायत हजियापुर व अन्य में दिनांक 15.05.2025 को सुनवाई करते हुए निम्न आदेश पारित किये गये–

".....2. Learned counsel appearing for the UP PCB has informed that the needful in terms of the order of the Tribunal is required to be done by the District Panchayat Raj Officer (DPRO)-Respondent No. 3 and Chief Development Officer (CDO)-Respondent No. 4. In view of this, we direct the Applicant to serve the unrepresented Respondents in the Execution Application and file affidavit of service atleast one week before the next date of hearing.

3. List on 23.09.2025....."

7. मा0 अधिकरण द्वारा Execution Application No-5/2025 In Original Application No-830/2024 चन्द्रपाल सिंह बनाम ग्राम पंचायत हजियापुर व अन्य में दिनांक 23.09.2025 को सुनवाई करते हुए निम्न आदेश पारित किये गये–

".....1. The respondent no. 3, Mr. Yatin Singh, DPRO has appeared virtually and submitted that the remedial action will be completed within 03 months and in this background, he has prayed for an adjournment.

2. He is directed to file the compliance report at least 01 week before the next date of hearing.

3. List on 23.12.2025....."

8. मा0 अधिकरण द्वारा Execution Application No-5/2025 In Original Application No-830/2024 चन्द्रपाल सिंह बनाम ग्राम पंचायत हजियापुर व अन्य में दिनांक 23.12.2025 को सुनवाई करते हुए निम्न आदेश पारित किये गये–

".....1. Respondent no.3- Mr. Yatin Singh, DPRO, District Aligarh has appeared virtually and has submitted that work has already been started and same will be completed within 15 days. The statement so made by respondent no.3 is accepted and he is directed to complete the work within 15 days. The progress of the work will be supervised and reported by UPPCB and compliance report be filed immediately on completion of the work.

2. List on 09.03.2026....."

9. मा0 अधिकरण द्वारा दिनांक 23.12.2025 को पारित आदेशों के क्रम में ग्राम–हजियापुर स्थित तालाब का निरीक्षण दिनांक 26.02.2026 को किया गया तथा विस्तृत निरीक्षण आख्या शपथ–पत्र के माध्यम से दिनांक 28.02.2026 को मा0 अधिकरण में दाखिल किया गया।

10. मा0 अधिकरण द्वारा Execution Application No-5/2025 In Original Application No-830/2024 चन्द्रपाल सिंह बनाम ग्राम पंचायत हजियापुर व अन्य में दिनांक 09.03.2026 को सुनवाई करते हुए निम्न आदेश पारित किये गये–

".....2. The above report discloses that work of laying of the hume pipe from the filtration chamber to the distant pond has not yet been completed and as per the assurance given, the same will be commenced approximately after 1.5 months. The report further discloses that there is partial construction work and domestic waste water is still being discharged into the existing pond. Hence, respondent no.3-DPRO, District Aligarh is required to take expeditious remedial action and submit the action taken report atleast one week before the next date of hearing.

3. The status of completion of the work will also be verified by UPPCB and status report will be submitted alteast one week before the next date of hearing.

4. List on 08.07.2026....."

Present Status:-

उपरोक्त आदेशों के अनुपालन में ग्राम–हजियापुर से जनित होने वाले अशोधित घरेलू जलमल का निस्तारण कराये जाने हेतु कराये गये कार्य को सत्यापित किये जाने के सम्बन्ध में स्थल का निरीक्षण अधोहस्ताक्षरियों द्वारा दिनांक 08.06.2026 को किया गया। निरीक्षण के समय श्री लोकेश, ग्राम प्रधान के भाई, श्री भोला एवं श्री राम कुमार, निवासी–हजियापुर उपस्थिति थे। निरीक्षण के समय स्थल पर निर्माण किये गये सिल्ट केचर, ड्रेन एवं फिल्टरेशन चैम्बर आदि संचालित पाये गये तथा ग्राम–हजियापुर से जनित होने वाला घरेलू जलमल पूर्ण रूप से ड्रेन के माध्यम से फिल्टरेशन चैम्बर में निस्तारित होता हुआ पाया गया तथा फिल्टरेशन चैम्बर के पश्चात ह्यूम पाइम के माध्यम से लगभग–300 मीटर दूर स्थित पोखर में निस्तारित होता हुआ पाया गया। निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत् है–

11. निरीक्षण के समय फिल्टरेशन चैम्बर के आस–पास साफ–सफाई की व्यवस्था उचित नहीं पायी गयी तथा फिल्टरेशन चैम्बर के आस–पास सॉलिड वेस्ट एवं आंशिक रूप से जल एकत्रित पाया गया। निरीक्षण के समय उपस्थित प्रतिनिधि को मौखिक रूप से अवगत कराया गया कि पर्यावरण, वन एवं जलवायु परिवर्तन मन्त्रालय, भारत सरकार द्वारा ठोस अपशिष्ट प्रबंधन नियम, 2026 अधिसूचित किये गये हैं, जोकि 01 अप्रैल, 2026 से प्रभावी हैं, जिनका अनुपालन Urban local Bodies के साथ–साथ Rural local Bodies द्वारा भी सुनिश्चित किया जाना है।

12. निरीक्षण के समय शिकायती स्थल पर स्थित तालाब में जल का भराब पाया गया। निरीक्षण के समय उपस्थित प्रतिनिधि श्री लोकेश द्वारा अवगत कराया गया कि विगत दिनों में होने वाली वर्षा के कारण तालाब में जल का भराव हुआ है, जिसमे मिट्टी डलवाकर समतल कर दिया जायेगा।

(सन्दीप)
अवर अभियन्ता

10/6/26
(डॉ0 विश्वनाथ शर्मा)
क्षेत्रीय अधिकारी

ANNEXURE R-2

फोन नं0– 0571–2743521
ई–मेलः– roaligarh@uppcb.in

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
जे–1, ज्ञान सरोवर कालोनी, रामघाट रोड, अलीगढ़– 202001

पत्रांकः 450/OA No-830/2024/26 दिनांक 23.06.2026

महत्वपूर्ण/मा0 एन0जी0टी0 प्रकरण
ई–मेल

सेवा में,

जिला पंचायतराज अधिकारी,
अलीगढ़।

विषय– **मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ई0ए0 संख्या–5/2025 इन ओ0ए0 संख्या– 830/2024 चन्द्रपाल सिंह बनाम ग्राम पंचायत हजियापुर व अन्य में पारित आदेश दिनांक 09.03.2026 के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ई0ए0 संख्या–5/2025 इन ओ0ए0 संख्या–830/2024 चन्द्रपाल सिंह बनाम ग्राम पंचायत हजियापुर एवं अन्य में दिनांक 09.03.2026 को सुनवाई करते हुए निम्नवत आदेश पारित किये गये हैं। मा0 अधिकरण द्वारा पारित आदेश के मुख्य अंश निम्नवत हैं–

.....2. The above report discloses that work of laying of the hume pipe from the filtration chamber to the distant pond has not yet been completed and as per the assurance given, the same will be commenced approximately after 1.5 months. The report further discloses that there is partial construction work and domestic waste water is still being discharged into the existing pond. Hence, respondent no.3-DPRO, District Aligarh is required to take expeditious remedial action and submit the action taken report atleast one week before the next date of hearing.

3. The status of completion of the work will also be verified by UPPCB and status report will be submitted alteast one week before the next date of hearing.

4. List on 08.07.2026.

अतः मा0 अधिकरण द्वारा पारित आदेश के क्रम में कार्यालय के अधिकारियों द्वारा दिनांक 08.06.2026 को स्थलीय निरीक्षण किया गया। निरीक्षण के समय स्थल पर ग्राम हजियापुर से जनित होने वाला घरेलू जल–मल ड्रेन के माध्यम से फिल्ट्रेशन चैम्बर में निस्तारित होता हुआ पाया गया। तत्पश्चात फ्यूम पाइप के माध्यम से लगभग 300 मीटर दूर स्थित पोखर में निस्तारित होता हुआ पाया गया।

निरीक्षण के समय फिल्ट्रेशन चैम्बर के आसपास सालिड वेस्ट एवं आंशिक रूप से जल एकत्रित पाया गया। शिकायती स्थल पर स्थित तालाब में जल का भराव पाया गया। उपस्थित प्रतिनिधि, श्री लोकेश द्वारा अवगत कराया गया कि तालाब में मिट्टी डलवाकर समतल करा लिया जायेगा।

अतः उपरोक्त के क्रम में आपसे अपेक्षा है कि शिकायती स्थल पर स्थित तालाब, जिसमें पूर्व में घरेलू उत्प्रवाह निस्तारित किया जाता था, को शीघ्र समतल कराते हुए इस कार्यालय को अवगत कराने का कष्ट करें। उपरोक्त प्रकरण में मा0 अधिकरण में सुनवाई की अग्रिम तिथि 08.07.2026 नियत है।

भवदीय

(डॉ0 विश्वनाथ शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. मुख्य विकास अधिकारी, महोदय, अलीगढ़।
2. मुख्य पर्यावरण अधिकारी (वृत्त–4), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी